

23.1.91

~~P~~ Reply not filed to-day, due date of opportunity granted to the learned counsel for Respondents. Now list this case for further orders/direction on 17/191.

DR.

OR

In compliance of the Court's order dated 14.2.91 contained in OA No. 833/87, the present case is listed before the Court for orders on 5.3.91 in the morning. The same accordingly is put up through Supplementary Cause List.

Resign-
4/3

5.3.1991

Hon. Mr. D.K. Agrawal, J.M.
Hon. K. Obayya, A.M.

Sri H.P. Chakravarti, counsel for the applicant states that the applicant has been reinstated. Therefore, the claim petition is disposed of as not pressed without any order as to costs.

A.M.

Decided
J.M.

(n.u.)